

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:848

ANSWERED ON:24.07.2015

Reduction in Customs Duty

Joshi Shri Pralhad Venkatesh;Sanjar Shri Alok

**Will the Minister of FINANCE be pleased to state:**

(a): whether the Government proposes to remove customs duty on marine fuel for vessels carrying cargo, if so, the details thereof and the revenue likely to be forgone in this regard;

(b): whether the said move is likely to draw bigger container ships to Indian coasts and make up for the revenue forgone, if so, the details thereof;

(c): whether the Government proposes to review existing customs duty rules with regard to bringing/wearing gold by air passengers coming from foreign countries to India; and

(d): if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI JAYANT SINHA)

(a) and (b): Recognizing the need to encourage the growth of Indian tonnage, the Government has exempted Customs and Excise Duty leviable on bunker fuels, namely IFO 180 CST and IFO 380 CST used in Indian flag vessels for transportation of EXIM and empty containers between two or more ports in India vide notifications No.31/2014-Customs and No.21/2014-Central Excise, both dated 11.11.2014. The estimated revenue implication of the aforesaid exemptions is Rs.57 crore in a full year.

(c) : There is no such proposal under consideration at present.

(d): Does not arise in view of reply to (c) above.

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